

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 70/(MAH)/2013
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

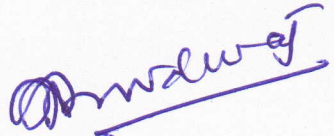
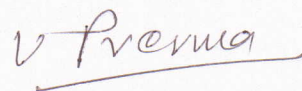
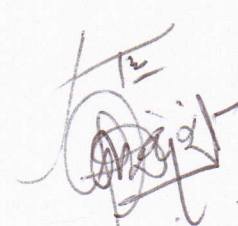
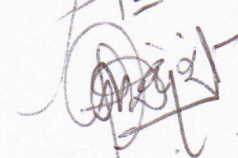
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES:

Mr. Nandkishor Shankar Kamthe
V/s.

M/s. Hindustan Sugar Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	M. S. Bhardwaj a/w	Adv. for Respondents	
	V. P. VERMA	Advocate for Respondents	
	Koram Thorat	Pro Petitioner	
	Vishwajeet H. Rind.	Petitioner	

Order

CP No. 70/397-398/CLB/MB/MAH/2013

The Petitioner Counsel submits that the Respondent side has not complied with the consent terms entered between on 15.12.2014, to which, the Respondent side stated that they could not comply with consent terms because the Company is in preparation of Balance Sheets since inception, the Counsel says that he has instructions that preparation will be over within two weeks and comply consent terms as soon as preparation of Balance Sheets is done.

For there being undertaking from the Counsel for compliance of consent terms, this matter is posted for reporting progress of compliance of order dated 15.12.2014.

List this matter on 21.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)